

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 10
CP No. (IB)- 121/9/JPR/2020
Under Section 9 of IBC, 2016

In the matter of:

M/s Torrecid India Pvt. Ltd.

...Operational Creditor

Versus

M/s Bharat Potteries Ltd.

... Corporate Debtor

**Coram: HON'BLE MR. AJAY KUMAR VATSAVAYI, JUDICIAL MEMBER
HON'BLE MR. K.K. VOHRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Operational Creditor : None-appeared

For the Corporate Debtor : Prabhansh Sharma, Adv.

ORDER

Mr. Prabhansh Sharma, Adv. learned counsel appearing for the Corporate Debtor seeks time to file reply. Three weeks' time is granted to file the reply and rejoinder, if any, within two weeks thereafter. List the matter on 28.10.2021.

-Sd-
(K.K. Vohra)
Technical Member
August 10, 2021

-Sd-
(Ajay Kumar Vatsavayi)
Judicial Member